REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH @@@@@@@@@@@@@@@

Commercial Complex(BDA), Indiranagar, Bangalore - 560 038

Dated : 30/12.87

APPLICATION NO 1095/87(F) /860)

Applicant

Chandra Mohan

V/s

Secy., M/o Defence & ors.

Τo

- Shri Chandra Mohan,
 Manager(Engineering)
 Hotel Ashok, High Grounds,
 Bangalore-560 001.
- Shri A.S.Krishna Murthy, Advocate,
 15th Cross,
 Block, R.T.Nagar,
 Bangalore-32.

Subject: SENDING COPIES OF CRDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/87747

INTERMINER passed by this Tribunal in the above said

application on 30-12-1987. As directed by his Bench

in Original with endosures and four additional Solo are returned

Encl : as above

erewit.

SECTION OFFICER

Received Advocate as well as party's Corn. Patricia 35/12/4 1

L ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH, BANGALORE

A No 1095/87 (F) VS Secy. M Defence dels Office Notes

Orders of Tribunal

PSM/CHRKRJ

Shri A.S. Krishnamurthy present for the applicant. Heard. The applicant ? is an employee of the Indian Tourism Development Corporation (ITDC) having entered/service of that organisation in 1975. Under Section 14(3) of the Act this Tribunal can exercise jurisdiction in respect of employees of a public sector corporation like the ITDC only from the date with effect from which the provisions of that sub-section come into operation. Government have not yet notified ITDC under Section 14(2) and, therefore, this Tribunal cannot as of now exercise any jurisdiction in respect of employees of ITDC. In view of this we have no jurisdiction over the subject matter of the present application.

At this stage Shri Krishnamurthy requested that he may be allowed to withdraw this application with liberty to pursue the matter before the appropriate forum.

We allow this application to be withdrawn. The applicant will have full liberty to pursue the matter before the appropriate forum.

Registry is directed to return the application and its enclosures, retaining a duplicate set for/record, to the applicant today itself so that the applicant can take further action immediately.

CENTRAL ADMINISTRATIVE TRIBUNAL

ADDITIONAL BENCH

BARBALORE

30.12.1987

MEMBER (J) 30.12.1987

bsv